

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 2/MP/2012

Sub: Petition under clauses (1), (2) and (4) of Part-7 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 and Section 94 (1) (f) of the Electricity Act, 2003 for removal of difficulty in respect of order dated 18.2.2011 for approval of detailed procedure for the implementation of the Mechanism of Renewable Regulatory Fund as per Clause (9) of Annexure-I of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010.

Date of hearing : 9.2.2012

Coram : Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Indian Wind Energy Association, New Delhi

Respondent : National Load Despatch Centre, New Delhi

Parties present : Shri Mahesh, IWEA
Shri V.K.Agarwal, NLDC
Miss Minaxi Garg, NLDC
Miss Joyti Prasad, NLDC

Record of Proceedings

This petition has been filed by the petitioner, Indian Wind Energy Association with following prayers:

- (a) To remove difficulties in effective implementation of RRF mechanism in addressing following issues:

- (i) Clarification regarding applicability of RRF Procedures and scheduling requirement for wind power plants wheeling power through captive open access and third party open access;
- (ii) Clarification regarding the terms 'Old Wind Project' and 'New Wind Projects' as referred under IEGC, 2010;
- (iii) Clarification regarding 'Applicable Reference Date' for operationalising scheduling requirement and RRF Procedures for captive wind wheeling transactions;
- (iv) Treatment of partial scheduling for some wind projects at existing sub-stations wherein wind farm having a mix of wind power plants (commissioned prior to 3.5.2010 and post 3.5.2010);
- (v) Demarcation of responsibility between 'wind generator' and 'wind farm developer'
- (vi) Clarification regarding commercial settlement of wind power generation under illustration for case-3 and case-5 of Annexure-I;
- (vii) Clarification regarding multiple contracted rate(s) for collective wind turbine generators connected at a common connection point(i.e wind farm);

(b) To pass ad-interim order/reliefs that until clarity on above matter emerges, exemption shall be granted for all such cases from applicability of relevant clauses of IEGC, 2010 and operation of directives issued under orders dated 18.2.2011 and 30.11.2011 for operationalising RRF mechanism;

(c) To pass such orders as Hon`ble Commission may deem fit and proper; and

(d) To condone any inadvertent omissions/errors/short comings and permit to add/change/modify/alter this filing and make further submissions.

2. After hearing the representative of the petitioner, the Commission directed to admit the petition.

3. The Commission directed the petitioner to serve copy of the petition to the respondents who may file its response by 29.2.2012 and petitioner may file its response, if any, on or before 13.3.2012.

4. The Commission further directed the petitioner to implead the Regional Power Committees and Regional Load Despatch Centres and serve copies of

the petition who shall file their responses by 29.2.2012 and the petitioner may file its response, if any, by 13.3.2012.

5. The petition shall be listed for hearing on 27.3.2012 along with petition No. 209/2011 (Suo motu).

By order of the Commission

**Sd/-
(T. Rout)
Joint Chief (Law)**